

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD

20.09.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : CA/1070/2018  
PETITION NUMBER :  
NAME OF THE PETITIONER(S) : Panini Infotech pvt ltd  
NAME OF THE RESPONDENTS : ROC, COIMBATORE  
UNDER SECTION : 252

| S.No. | NAME (IN CAPITAL) | DESIGNATION | SIGNATURE |
|-------|-------------------|-------------|-----------|
|       |                   |             |           |

REPRESENTATION BY WHOM

B. VEENA  
PCS

Representing the  
Petitioner

B. Veena

98422 35999

**ORDER**

Representative for the Applicant is present. She has brought report of the ROC, Coimbatore and the same is placed on record. It has been submitted in the report that the Company was incorporated during the year 2000 and till 2013, the Annual Returns and Balance Sheets have been filed. Thereafter, for non-filing of the same, the name of the Company was struck off from the Register of Companies under Section 248(5) of the Companies Act, 2013 on 10/07/2017.

Heard the Representative for the Applicant and perused the records placed on file. It appears from the records that the Company is a going-concern. Income-tax return acknowledgements for the Assessment Years 2014-15 and 2015-16 are also placed on record which reflect that the Company has paid taxes. However, for the Assessment Year 2016-17, the Company has not paid any tax since the Company has incurred losses. In the circumstances, the application is allowed.

The ROC concerned is directed to restore the name of the Company. The Applicant Company is directed to file all the pending Balance Sheets and Annual Returns within the period of time that may be granted by the ROC concerned.

A fine of Rs. 10,000/- is imposed on the Applicant Company which shall be reimbursed to the Office of the Registrar of Companies for incurring expenses for restoration of the name of the Applicant Company to the Register of Companies. The Applicant Company is also directed to file an affidavit before the ROC declaring that during the period of demonetization, the accounts of the Applicant Company have not been used to deposit any tainted money. Accordingly, the Application stands **disposed of.**

  
(CH. MOHD. SHERIFF TARIQ)  
MEMBER (JUDICIAL)